

(६) भारत टिड्डियों के दलों के हमलों को जानने और उन का समय पर मुकाबिला करने के विचार से, टिड्डियों की जानकारी का पड़ोसी देशों से आदान-प्रदान किया जाता है।

Death of two workers on Kalol-Mehsana Line

2160. **Shri Man Sinh P. Patel:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that two persons died recently while working on the doubling of Kalol-Mehsana line of Western Railways; and

(b) if so, the action Government have taken in this regard?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):

(a) Yes, due to caving in of sides of excavation in foundation for a bridge.

(b) An interim advance payment of Rs. 100 each to the widows of the deceased is being arranged. Action has been taken to expedite payment of compensation under the Workmen's Compensation Act. A departmental enquiry has been ordered.

Motor Vehicles Act

2161. **Shri Wadiwa:** Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 491 on the 5th March, 1963 and state:

(a) the decision taken to amend the time-limit laid down in the Motor Vehicles Act, 1939 for filing an application for compensation before a Motor Accidents Claims Tribunal; and

(b) the percentage of accident cases, caused by motor vehicles, that received compensations during 1963 from the Tribunal at Delhi?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) The Motor Vehicles Insurance Committee appointed by the Government of India in 1962 has recommended that the limit for filing an application for compensation before

a Motor Accidents Claims Tribunal should be raised from sixty days, as at present, to six months from the date of the accident. This recommendation is under consideration.

(b) 251 claims for compensation were filed before the Motor Accidents Claims Tribunal, Delhi, during the calendar year 1963. Out of these, only 55 cases were decided and compensation was awarded in 20 cases in that year. The number of cases in which compensation was awarded works out to about 8 per cent of the total number of claims filed.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREATENED CLOSURE OF BUSINESS BY FOODGRAIN DEALERS

Dr. L. M. Singhvi (Jodhpur): Sir, I call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The threatened closure of business by foodgrains dealers."

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): It is a four-page statement.

Mr. Speaker: Then he may lay it on the Table of the House. We can take it up sometime.

Shri A. M. Thomas: I lay the statement on the Table of the House. [Placed in Library. See No. LT-270?/64.]

Dr. L. M. Singhvi: I request that the earliest opportunity may be given to take it up.

Mr. Speaker: Yes.

Dr. L. M. Singhvi: Tomorrow?